

	(In crores of rupees)		
	1968-69	1969-70	1970-71
Net collection of income-tax and corporation tax.	678.24	801.84	839.64
Net income-tax arrears at the end of the year.	435.49	507.91	499.68
Expenditure on collections.	13.67	16.16	19.44

APPOINTMENT OF THE SIXTH FINANCE COMMISSION

407. SHRI SITARAM JAIPURIA :
SHRITHILLAI VJLLALAN :

Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal under Government's consideration to appoint the Sixth Finance Commission; and

(b) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) (a) : Yes, Sir.

(b) The details regarding composition of the Sixth Finance Commission are under consideration and an announcement will be made as soon as a decision is taken on these matters.

DISCRIMINATION BETWEEN DECEASED AND RETIRED ARMED FORCES OFFICERS

408. CHAUDHARY A. MOHAMMAD : Will the Minister of DEFENCE be pleased to refer to the reply to Unstarred Question No. 640 given in the Rajya Sabha on the 6th August, 1970 and state :

(a) the reasons for making discrimination between the deceased Armed Forces Officers and Personnel who retired on pension before 1st January 1964, in the matter of granting family pension; and

(b) whether, in view of the fact that destitute widows of such deceased Armed Forces personnel are experiencing a lot of mental and financial hardship on the death of their husbands as (1) their pensions are

suspended, (2) family pensions are also not available to them and (3) the widows become too old to earn their living, Government propose to grant family pension to the widows of Armed Forces Personnel as admissible in the case of Armed Forces Officers irrespective of the age at which their husbands may die?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) In accordance with the normal policy of Government, measures involving progressive financial concessions are not normally given retrospective effect. However, under the Scheme effective from 1.1.1964, ordinary family pension is made admissible to the widows of officers and personnel below officer rank, till death or discharge.

(b) The age restriction is only applicable for the grant of ordinary family pension. Special family pension, which is granted when the death of an individual is either attributable to or aggravated by service factors, is not admissible if the death of the ex-serviceman occurs after 60 years of age. This rule is applicable both to officers and to personnel below officer-rank, irrespective of whether they retired before or after 1st January, 1964.

DAILY WAGES OF APPROVED TOURIST GUIDES

409 SHRI N. K. SHENAI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether there is any proposal under Government's consideration to revise the daily wages of the approved tourist guides with a view to matching their wages with the rising cost of living?

(b) if so, the details thereof ; and

(c) if the answer to part (a) above be in the negative, the reasons therefore ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):
(a) No .such proposal is under consideration.

(b) Does not arise.

(c) From time to time Government gives due consideration to the revision of fees to be charged by guides approved by the Department of Tourism.

TAKING OVER OF ANDHRA SCIENTIFIC COMPANY

410. SHRI M. V. BHADRAM : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that the Andhra Scientific Company or Machilipatnam has been taken over by the Government of India ; and

(b) if so, when and on what conditions the company was taken over ?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) (a) i and (b) : Government have decided to take over the Management of the Andhra Scientific Company for a period of five years under the Industries (Development & Regulation) Act, 1971. The formal notification in this behalf is under issue.

AGITATION BY THE EMPLOYEES OF STATE BANK OF INDIA, HYDERABAD

411. SHRI M. V. BHADRAM : Will the Minister of FINANCE be pleased to state :

(a) whether, there was any hunger strike agitation, recently by the employees of the State Bank of India Hyderabad Circle; and

(b) if so, what were the reasons therefore; and how and when the agitation was called off ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) and (b) According to the State Bank of India, the Award staff union at the Circle level at Hyderabad, with whom the bank deals on specific issues relating to that circle, not having any all India bearing, split in two groups some months back. One group owes allegiance to the All India State Bank of India Staff Federation, the recognised Federation in the bank at all India level and the other to the All India Bank Employees' Association. Certain civil court proceedings have been initiated by each of the groups against the other. It would appear that on 1st February, 1972 a messenger belonging to one group objected to the branch accountant discussing the allotment of messenger duties for the month of February, 1972 with the messenger belonging to the other group. The altercation that followed, it is reported, led to a serious breach of peace in the Vijayawada branch and employees belonging to both the groups indulged in physical violence against each other between 11.30 and 11 A. M. on that day. According to the investigation conducted by the bank, seven employees, 3 belonging to one of the groups and 4 to the other, were involved in the scuffle. All the seven employees were charge sheeted by the bank. To ensure smooth functioning of the branch and facilitate the conduct of domestic enquiry, the bank also decided to transfer three employees—one from one group and two from the other—who were reported to have been primarily responsible for the trouble. The leader of one of the groups went on fast on 21st February demanding that charges and transfer orders issued to employees of his group should be withdrawn cancelled. A few other employees are also reported to have gone on relay hunger strike in sympathy at a few other branches of the bank in Andhra Pradesh.

Though the fast was called off on 4th March, 1972 it is reported the agitation is still continuing. Regional Labour Commissioner (Central) Hyderabad has initiated conciliation proceedings.

EXPANSION OF BAJAJ SCOOTER PROJECT

412. SHRI KALYANCHAND : Will the minister of COMPANY AFFAIRS be pleased to state ;